

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 1.9.2022**

**Appeal No.290 of 2022**

Shri D.B. Jain and Anr. ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Jitendra Sharda Advocate for the Appellant.

Mr. Chirag Shah, Advocate with Ms. Daksha Kasekar,  
Advocate i/b. Mansukhlal Hiralal & Co. for the  
Respondent.

**With**  
**Appeal No.291 of 2022**

Shri S.K. Bhoan ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Jitendra Sharda Advocate for the Appellant.

Mr. Chirag Shah, Advocate with Ms. Daksha Kasekar,  
Advocate i/b. Mansukhlal Hiralal & Co. for the  
Respondent.

Order:

1. Three weeks' time is allowed to the appellant to file rejoinder. List on 14<sup>th</sup> October, 2022.
2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala  
Presiding Officer

Justice M.T. Joshi  
Judicial Member

Ms. Meera Swarup  
Technical Member

1.9.2022  
RHN